DETAILED PUBLIC STATEMENT

For the attention of the Equity Shareholders of

SUPRA PACIFIC MANAGEMENT CONSULTANCY LIMITED

CIN: L74140MH1986PLC039547

Regd Office: 1-203, Vishal Complex, Narsing Lane, S.V. Road, Malad (West), Mumbai - 400 064. Tel: 022-28240444; e-mail: info@suprapacific.com

Open Offer for acquisition of 14,30,208 Equity Shares from shareholders of Supra Pacific Management Consultancy Limited, having its Registered Office at 1-203, Vishal Complex, Narsing Lane, S.V. Road, Malad (West), Mumbai – 400 064 ("Target Company") by Mr. Joby George, Mr. C Radhakrishnan, Mr. C M Arun Kumar, Mr. T Sandeep Babu and Sanat Multitrade Private Limited ("Acquirers")

This Detailed Public Statement ("DPS") is being issued by Arihant Capital Markets Limited, the Manager to the Offer ("Manager") on behalf of Mr. Joby George (Acquirer 1), Mr. C Radhakrishnan (Acquirer 2), Mr. C M Arun Kumar (Acquirer 3), Mr. T Sandeep Babu (Acquirer 4) and Sanat Multitrade Private Limited (Acquirer 5) (hereinafter referred to as "Acquirers") in compliance with Regulation 13(4) of the Securities and Exchange Board of India (Substantial Acquisition of Shares and Takeovers) Regulations, 2011 and subsequent amendments thereto ("SEBI SAST Regulations") pursuant to the Public Announcement filed on July 11, 2019 with the BSE Limited ("BSE") / the Target Company and with Securities and Exchange Board of India (SEBI) in terms of Regulation 3(1) and 4 of the SFBI SAST Regulations. of Regulation 3(1) and 4 of the SEBI SAST Regulations.

- DETAILS OF ACQUIRERS. TARGET COMPANY AND THE OFFER
- (A) Acquirers
- The Offer is being made by Mr. Joby George, Mr. C. Radhakrishnan, Mr. C.M. Arun Kumar, Mr. T. Sandeep Babu and Sanat Multitrade Private Limited.
- Mr. Joby George [PAN : AGOPJ1913F; DIN : 06429801]

Mr. Joby, aged about 45 years is residing at Perumbil House, Alangad, Muttithadi PO, Thrissur – 680317. He has done his B.A. in Economics. He has about 20 years of experience in the areas of financial services and is presently engaged in management consultancy services

- Mr. Jackson James, Partner, M/s JPKAD & Associates, Chartered Accountancy services. Mr. Jackson James, Partner, M/s JPKAD & Associates, Chartered Accountants, having their office at TC 12426/1, 1st floor, Kollara House, Vijayadeepam, Vayanasala Road, Kannamkulangara, Thrissur 680007, Kerela (Membership No. 228497; Firm Regn. No. 015241s), Tel: 0487-2444245; email: <u>jpkadtcr@gmail.com</u>, has certified vide their certificate dated July 11, 2019, that the net worth of Mr. Joby George as on June 26, 2019 is Rs. 5,22,90,861:26 (Rupees Five Crore Twenty-Two Lakhs Ninety Thousand Eight Hundred and Sixtyone and Paise Twentysix Only) and that he has sufficient liquid assets as on date to fulfill the monetary obligations under this Open Offer
- v. Save for the Equity Shares proposed to be acquired under the Share Purchase Agreement (SPA), Mr. Joby does not have any relationship / interest in the Target Company
- Mr. C Radhakrishnan [PAN : AEVPC3700N; DIN : 06375644]
- Mr. Radhakrishnan, aged about 55 years is residing at Chaithram. Near Amshayogam School, Valapad, Thrissur 680567. He has done his M.Com, MBA, LLB, FCS and D.Lit. He has about 28 years of experience in the areas of financial services and is presently engaged in corporate advisory consutancy services.
- In corporate advisory constitancy services.
 Mr. Jackson James, Partner, M/s JPKAD & Associates, Chartered Accountants, having their office at TC 12426/1, 1st floor, Kollara House, Vijayadeepam, Vayanasala Road, Kannamkulangara, Thrissur 680007, Kerela (Membership No. 228497; Firm Regn. No. 015241s), Tel: 0487-2444245; email: <u>ipkadtcr@gmail.com</u>, has certified vide their certificate dated July 11, 2019, that the net worth of Mr. C Radhakrishnan as on June 26, 2019 is Rs. 5,94,38,172.33 (Rupees Five Crore Ninety-Four Lakhs Thirty-Eight Thousand One Hundred and Seventy-Two and Paise Thirty-Three Only) and that he has sufficient liquid assets as on date to fulfill the monetary obligations under this Open Offer
- iv. Save for the Equity Shares proposed to be acquired under the SPA, Mr. Radhakrishnan does not have any relationship / interest in the Target Company.
- Mr. C M Arun Kumar [PAN: AJDPA7879F; DIN: 08381815]
- Mr. Arun Kumar, aged about 44 years is residing at Chengalathu Parambil House, Thiruvannur, Calicut, Kerala 673029. He holds a Bachelor of Commerce degree from Calicut University and LLB degree from Kannur University. He has about 18 years of experience in the areas of financial services and is presently employed with NBFC based in Kerala.
- Mr. Jackson James, Partner, M/s JPKAD & Associates, Chartered Accountants, having their office at TC 12426/1, 1st floor, Kollara House, Vijayadeepam, Vayanasala Road, Kannamkulangara, Thrissur 680007, Kerela (Membership No. 228497; Firm Regn. No. (0152415), Tel: 0487-2444245; email: jpkadtcr@qmail.com, has certified vide their certificate dated July 11, 2019, that the net worth of Mr. Arun Kumar as on June 26, 2019 is Rs. 69,47,792.48 (Rupees Sixty-Nine Lakhs Forty-Seven Thousand Seven Hundred and Ninety-Two and Paise Forty-Eight Only) and that he has sufficient liquid assets as on date to fulfill the monetary obligations under this Open Offer
- iv. Save for the Equity Shares proposed to be acquired under the SPA, Mr. Arun Kumar does not have any relationship / interest in the Target Company.
- Mr. T Sandeep Babu [PAN : BNAPS8734D: DIN : 08242822]
- Mr. Sandeep, aged about 38 years is residing at Ashadeep, Thonnangamath House, Kolangattukara, Choolissery, Thrissur, Kerala 680 541. He holds a Bachelor of Commerce degree from Calicut University. He has over 17 years of experience in retail banking, debt management and microfinance and is presently engaged in employed with NBFC based in Kerala.
- Save for the Equity Shares proposed to be acquired under the SPA, Mr. Sandeep does not have any relationship / interest in the Target Company.
- Mr. Jackson James, Partner, M/s JPKAD & Associates, Chartered Accountants, having their office at TC 12426/1, 1st floor, Kollara House, Vijayadeepam, Vayanasala Road, Kannamkulangara, Thrissur - 680007, Kerela (Membership No. 228497; Firm Regn. No. 015241s), Tel: 0487-2444245; email: jpkadtcr@gmail.com , has certified vide their certificate dated July 11, 2019, that the net worth of Mr. T Sandeep Babu as on June 26, 2019 is **Rs**. 36,03,296.80 (Rupes Thirty-Six Lakhs Three Thousand Two Hundred and Ninety-Six and Paise Ninety Only) and that he has sufficient liquid assets as on date to fulfill the monetary obligations under this Open Offer
- Sanat Multitrade Private Limited (SMPL) [CIN: U51101MH2012PTC230305; PAN: AARCS4608J]
- 5.1 SMPL was incorporated on April 26, 2012 under the Companies Act, 1956 with the Registrar of Companies, Maharashtra. The Registered Office of SMPL is situated at Office No. 46, 1st Floor, Hi-Life Mall, P.M. Road, Santacruz West Mumbai 400 054.
- Dr. Ramesh Thekkeppat and Mr. Albet Xavier are the persons in control of SMPL who are also its Directors
- Dr. Ramesh Thekkeppat [PAN : AHSPR3971J; DIN : 05261926]
- Dr. Ramesh, aged 49 years, M.Com, PGDBA, Ph.D, is a practicing professional in the field of regulatory compliance and risk management.
- He is having experience of over 25 years in the areas of Financial Operation / Project Management / Regulatory Advisory Services /Enterprises Risk and Compliance in Banking/
- Non Banking/Financial Services Mr. Albet Xavier [PAN: AABPX5378B; DIN: 08410390]
- Mr. Albet, aged 30 years, a Commerce Graduate has been engaged in the field of Secretarial and Corporate compliances (NBFC Sector) and has experience of over 5 years in this field.

- (b) The sellers form part of the promoter group of the Target Company.
- (c) The sellers have not been prohibited by SEBI from dealing in securities, in terms of direction under Section 11B of the SEBI Act or under any of the Regulations made under the SEBI Act. (C) Target Company

The Target Company was incorporated as Mideast Consultants Private Limited under the Companies Act, 1956 and obtained Certificate of Incorporation from the Registrar of Companies, Maharashtra, Mumbai on April 11, 1986. The name of the Target Company was changed to Montage Housing Finance Private Limited and a fresh Certificate of Incorporation consequent to change of name was obtained on January 8, 1996. The Target Company was converted into a Public Limited Company and a Certificate of Change of Name was issued by the Registrars of Companies, Maharashtra, Mumbai on January 11, 1996. The name of the Target Company was changed to the present one and a fresh Certificate of Incorporation consequent to change of name was insued by the Registrars of Company was converted into a public Limited company to the provide the Certificate of Incorporation consequent to change of name was insued by the Registrars of Company companies Maharashtra. consequent to change of name was issued by the Registrar of Companies Maharashtra, Mumbai on December 15, 1998. The registered office of the Company is situated at 1-203 Vishal Complex, Narsing Lane, Off S.V. Road, Malad (W), Mumbai – 400 064.

The business of the Target Company is managed by Mr. Kishor A Shah, Managing Director. The Target Company is a RBI registered NBFC since May 1999. It is presently engaged in providing consultancy services in the area of investments.

- Share Capital Structure of the Target Company
 - The Authorised Share Capital of the Target Company is Rs. 6,00,00,000/- comprising of 60,00,000 Equity Shares of Rs. 10/- each The paid-up capital of the Target Company is Rs. 5,50,08,000/- comprising of 55,00,800
- Equity Shares of Rs. 10/- each The shares of the Target Company were originally listed on Stock Exchanges at Pune and Ahmedabad. Consequent to de-recognition of regional Stock Exchanges, the Target Company migrated to BSE Limited and obtained listing of its Equity Shares during October 2016. As on
- date, the shares of the Target Company are listed on BSE Limited.
- There are no outstanding convertible instruments / partly-paid up Equity Shares in the Target Company
- Composition of the Board of Directors

Name	DIN	Designation
Mr. Kishor A Shah	00015575	Managing Director
Ms. Jyoti K Shah	00020912	Whole-time Director & CFO
Mr. Harish R Kotian	02725872	Independent Director
Mr. Sharad Kulkarni	07672266	Independent Director

None of the Directors of the Target Company represents the Acquirers.

6 Financial Highlights of the Target Company

The brief audited financial details of the Target Company for the last 3 Financial Years are as under

		(Rs. in lakhs)
Particulars	31/03/2019	31/03/2018	31/03/2017
Total Income	29.94	52.69	54.28
Net Income/ PAT	14.07	3.79	28.38
EPS	0.26	0.07	0.52
Net worth/ shareholders' funds	565.22	551.15	547.36

Name of stock Exchange	Total no. of share traded during the 12 calendar months prior to the month inwhich PA was made.	Total No. of listed Shares	Annualized Trading turnover (in terms of % to total listed shares)
BSE	177	55,00,800	0.003%
Based on the paran	neters set out in the Regula	tion 2(i) of SEBI	SAST Regulations, the

Equity Shares of the Target Company are deemed to be not frequently traded (D) Details of the Offer

- (a) This open offer is being made pursuant to Regulation 3(1) and 4 of the SEBI SAST Regulations Limited by the Acquirers to to acquire 14,30,208 Equity Shares of Rs. 10/- each representing 26% of the fully diluted Equity share ("Offer Price") payable in cash subject to the terms and conditions mentioned hereinafter (the "Open Offer").
- (b) The offer is being made to all the equity shareholders of the Target Company except the promoters and promoter group of the Company.
- (c) There are no partly paid up equity shares of the Target Company. There are no outstanding warrants or similar instruments issued by the Company.
- (d) As the target Company is a NBFC, approval from the Reserve Bank of India (RBI) would As the target company is a type of approval norm denerge in control of the Target Company. Apart from this, no other statutory approvals are required to be obtained for the purpose of this Open Offer. The Open Offer would be subject to all the statutory approvals that may become applicable at a later date before the completion of the Open Offer
- (e) The Offer is not subject to any minimum level of acceptance from the shareholders i.e. it is not a conditional offer and the Acquirers will be obliged to acquire all the equity shares tendered in response to the Offer, subject to a maximum of 14,30,208 Equity Shares that are tendered in valid form in terms of the Offer subject to all the terms and conditions mentioned in this DPS and the Letter of Offer ("**LOF**") to be sent to the shareholders of the Target Company.
- (f) This is not a competing offer.
- (g) The Acquirers currently do not plan to dispose off or otherwise encumber any asset of the Target Company in the next 2 years except in the ordinary course of business of the Company. The Acquirers undertake not to sell / dispose off or otherwise encumber any substantial asset of the Target Company for a period of 2 years except with the prior approval of the shareholders of the Target Company through Special Resolution in terms of

PARTICULARS			
1.	Negotiated price	21.30	
2.	Volume weighted average price paid/payable for acquisitions during the 52 weeks preceding the date of public announcement	N.A.	
3.	Highest price paid/payable for acquisition during the 26 weeks preceding the date of public announcement	N.A.	
4.	Volume weighted average market price of shares for a period of 60 trading days immediately preceding the date of public announcement (where the shares are frequently traded)	NA	
5.	Price determined by the Acquirers and Manager in accordance with parameters of Regulation 8(2) (e)	9.54	
6.	Highest of the above	21.30	
7.	Offer Price	21.30	

- (d) 2019. The offer price does not warrant any adjustment for corporate actions
- (e) In case the Acquirers acquire or agree to acquire whether by themselves or through or with persons deemed to be acting in concert with them any shares or voting rights in the Target Company during the offer period, whether by subscription or purchase, at a price higher than the Offer Price, the Offer Price shall stand revised to the highest price paid or payable for any such acquisition and would be notified to the shareholders. Provided that no such acquisition shall be made after the third working day prior to the commencement of the tendering period and until the expiry of the tendering period.
- Subject to other Regulations, the Acquirers may, in terms of Regulation 18(4) of the SEBI SAST Regulations, make upward revision of the offer price at any time prior to the commencement of the last three working days before the commencement of the tendering period. Announcement of such revision would also be made in all the newspapers in which this DPS is made.

V. FINANCIAL ARRANGEMENTS

- (a) Assuming full acceptance, the total fund requirements to meet this Offer is Rs. 3,04,63,431/-(Rupees Three Crore Four Lakhs and Sixty Three Thousand Four Hundred and Thirty One only)
- (b) The Acquirers have adequate resources to meet the financial requirements of the Offer. The fund requirements will be met from own sources/Net Worth and no borrowings from Banks / FIs or Foreign sources such as NRIs or otherwise is envisaged by the Acquirers. The Acquirers hereby declare and confirm that they have adequate and firm financial resources to fulfill the total financial obligation under the Offer.
- (c) In accordance with Regulation 17 of the SEBI SAST Regulations, the Acquirers have deposited Rs. 3,04,63,431/. (Rupees Three Crore Four Lakis and Sixty Three Thousand Four Hundred and Thirty One only) by way of cash, being 100% of the entire amount of the consideration (assuming full acceptance by the shareholders) in an Escrow Account with ICICI Bank, Capital Market Division, 122/1, Mistry Bhawan, Churchgate, Mumbai, Maharashtra with exclusive authority to operate the account in favour of Arihant Capital Markets Ltd., the Manager to the Offer. The Acquires have duly empowered the Managers to the Offer to realise the value of the Escrow Account in terms of Regulation 21(1) of the SEBI SAST Regulations.
- (d) Based on the above and in the light of the escrow arrangement, the Manager to the Offer is satisfied that firm arrangements for funds for payment through verifiable means have been put in place by the Acquirers to fulfill their obligations in relation to the Offer in accordance th the SEBI SAST Regulations.

VI. STATUTORY AND OTHER APPROVALS

- (a) Non-resident equity shareholders, if any, who wish to tender their equity shares in the Target Company in this Offer will be required to submit all the applicable Reserve Bank of India (hereinafter referred to as "RBI") approvals (specific or general) that they would have obtained for acquiring, the equity shares of the Target Company. In the event such RBI approvals are not submitted, the Acquirers reserve the right to reject the equity shares tendered in the Offer. This Open Offer is subject to receipt of the requisite RBI approvals, if any, for acquiring the equity shares by the Acquirers from NRIs and OCEs. if any, for acquisition of equity shares by the Acquirers from NRIs and OCBs.
- (b) As the target Company is a NBFC, approval from the Reserve Bank of India (RBI) would also be required for effecting the change in management / control of the Target Company. Apart from this, no other statutory approvals are required to be obtained for the purpose of this Open Offer. The Open Offer would be subject to all the statutory approvals that may become applicable at a later date before the completion of the Open Offer. become applicable at a later date before the completion of the Open Offe
- (c) As on the date of this DPS, no statutory approvals, except as mentioned above, are required by the Acquirers to acquire the Equity Shares that are tendered pursuant to the Offer However, the Offer would be subject to all statutory approvals that may become applicable at a later date
- (d) The Acquirers, in terms of Regulation 23 of the SEBI SAST Regulations, will have a right not to proceed with the offer in the event of the statutory approval indicated above are refused. In the event of withdrawal, a PA will be made within 2 working days of such withdrawal in the same newspaper in which this DPS has appeared.
- (e) In terms of Regulation 18(11) of the SEBI SAST Regulations, in the case of non-receipt of statutory approvals, SEBI has the power to grant extension of time case of non-receipt of making payment subject to, the Acquirers agreeing to pay interest to the Shareholders as may be specified by the SEBI.
- (f) The Acquirers may withdraw the offer only in compliance with Regulation 23 of the SEBI SAST Regulations, 2011.
- (g) The condition stipulated in the SPA, the underlying agreement, meeting of which are outside the reasonable control of the Acquirers, are as under
- If the provisions of the SEBISAST Regulations, as may be applicable are not complied with by the Acquirers before the Completion Date, then the Agreement shall not be acted upon, either by the Sellers or Acquirers and shall stand terminated;

VII. TENTATIVE SCHEDULE OF ACTIVITY

Activity	Day and Date
Public Announcement Date	Thursday, July 11, 2019
Detailed Public Statement Date	Thursday, July 18, 2019
Filing of draft Letter of Offer (LOF) with SEBI	Thursday, July 25, 2019
Last date for competing offer	Thursday, August 8, 2019
SEBI observations on draft LOF	Monday, August 19, 2019
Identified Date (Identified date is only for the purpose of determining the shareholders to whom the LOF shall be sent)	Wednesday, August 21, 2019
Date by which LOF will be despatched to the shareholders	Wednesday, August 28, 2019
Last date by which the Board of Target Company shall give its recommendation	Tuesday, September 3, 2019
Issue Opening Advertisement Date	Wednesday, September 4, 2019
Date of commencement of tendering period (open date)	Thursday, September 5, 2019
Date of expiry of tendering period (closure date)	Thursday, September 19, 2019
Date by which all requirements including payment of consideration would be completed	Friday, October 4, 2019

- 5.2 SMPL was incorporated with the main object of carrying on business as traders, distributors, dealers etc. in various types of products and also proposes to undertake Management consultancy, corporate solutions and advice on regulatory compliance . SMPL does not belong to any business group.
- 5.3 The details of Board of Directors of SMPL are:

S. No.	Name	DIN
1	Mr. Ramesh Thekkeppat	05261926
2	Mr. Albet Xavier	08410390

5.4 SMPL and its promoters / directors are not wilful defaulters

5.5 SMPL is not listed on any Stock Exchanges

- 5.6 Mr. Jackson James, Partner, M/s JPKAD & Associates, Chartered Accountants, having their office at TC12426/1, 1st floor, Kollara House, Vijayadeepam, Vayanasala Road, Kannamkulangara, Thrissur 680007, Kerela (Membership No. 228497; Firm Regn. No. dated July 11, 2019, that the net worth of Sanat Multitrade Private Limited as on June 26, 2019 is Rs. 8,98,66,001.30 (Rupees Eight Crore Ninety-Eight Lakhs Sixty-Six Thousand One and Paise Thirty Only).
- 5.7 Brief audited financial data of SMPL for the last 3 financial years are given hereunder:

	(-	ks. In lakins,
31/03/2019	31/03/2018	31/03/2017
0.50	0.06	0.15
(0.12)	(0.03)	(0.53)
-	-	-
0.32	0.44	0.47
	0.50 (0.12)	(0.12) (0.03)

directors and key managerial personnel, do not have any relationship / interest in the Target Company.

The Acquirers are not prohibited by SEBI from dealing in securities, in terms of directions referred to as "SEBI Act") or under any of the Regulations made under the SEBI Act.

(B) Details of Sellers

(a) The Acquirers have entered into Share Purchase Agreement on July 11, 2019 to acquire in aggregate 36,07,500 Equity Shares ("Sale Shares") having face value of Rs. 10/- each constituting 65.58% of the paid-up equity and voting share capital of the Target Company with the following persons forming part of the Promoter Group of the Target Company ("Sellers") at a price of Rs. 21.30 per fully paid-up Equity Share ("Negotiated Price")

Sr. No	Name & Address of the sellers	Shareholding	% to paid-up Equity
1.	Kishor A Shah1/203, Vishal Complex,Narsing Lane, S.V. Road,Malad (West), Mumbai – 400 064	25,13,600	45.70%
2.	Jyoti K Shah1/203, Vishal Complex,Narsing Lane, S.V. Road,Malad (West), Mumbai – 400 064	8,40,000	15.27%
3.	Poonam K Shah1/203, Vishal Complex,Narsing Lane, S.V. Road,Malad (West), Mumbai – 400 064	1,00,000	1.82%
4.	Nidhi K Shah1/203, Vishal Complex,Narsing Lane, S.V. Road,Malad (West), Mumbai – 400 064	1,00,000	1.82%
5	Mideast Retail Private Limited # 402, 4 th Floor, Apollo Complex, R K Singh Road, Andheri East,Mumbai – 400069	49,900	0.91%
6	Mideast Energy Limited ## 402, 4 th Floor, Apollo Complex, R K Singh Road, Andheri East,Mumbai – 400069	4,000	0.07%
	-	36,07,500	65.58%

- # Initially incorporated as Montage Finance And Leasing Private Limited on January 5, 1993; name changed to Devish Impex Private Limited on September 26, 2001 and later changed to the present name on May 25, 2007.
- ## Initially incorporated as Montage Securities Limited on June 17, 1994 and name changed to the present one on August 17, 2010.

The pre and post-transaction shareholding of the Sellers in the Target Company would be as under

Name	Pre-	Pre-SPA		Post-SPA	
	Shares	%	Shares	%	
Kishor A Shah	25,13,600	45.70%	-	-	
Jyoti K Shah	8,40,000	15.27%	-	-	
Poonam K Shah	1,00,000	1.82%	-	-	
Nidhi K Shah	1,00,000	1.82%	-	-	
Mideast Retail Private Limited	49,900	0.91%	-	-	
Mideast Energy Limited	4,000	0.07%			
	36,07,500	65.58%			

Regulation 25(2) of the SEBI SAST Regulations

- (h) Upon completion of this offer, assuming full acceptance, the public shareholding in the Target Company will fall below the minimum public shareholding requirement as per the Securities Contract (Regulations) Rules as amended and the Securities and Exchange Board of India (Listing Obligations and Disclosure Requirements) Regulations, 2015 (SEBI LODR Regulations). However, the Acquirers undertake to take necessary steps to facilitate compliance of the Target Company with the relevant provisions of the SEBI LODR Regulations within the period mentioned the
- (i) The condition stipulated in the SPA, the underlying agreement, meeting of which are outside the reasonable control of the Acquirers, are as under
- If the provisions of the SEBI SAST Regulations, as may be applicable are not complied with by the Acquirers before the Completion Date, then the Agreement shall not be acted upon, either by the Sellers or Acquirers and shall stand terminated;

BACKGROUND OF THE OFFER

(Do in lakho)

- (a) This Open Offer is being made by Mr. Joby George, Mr. C. Radhakrishnan, Mr. C M Arun Kumar, Mr. T Sandeep Babu and Sanat Multitrade Private Limited. The Acquirers currently do not hold any equity shares in the Target Company. This offer to acquire 14,30,208 Equity Shares of face value of Rs.10/- each at a price of Rs. 21.30 per Equity Share, payable in cash, representing 26% of the fully diluted voting Equity Share capital of the Target Company is being made in terms of Regulation 3(1) and 4 of SEBI SAST Regulations for the purpose of substantial acquisition of Equity Shares and voting rights of the Target Company accompanied with the change in control and management. The aggregate equity stake of the Acquirers in the paid up equity share capital of the Target Company will be more than the stipulated threshold of 25% consequent to the acquisition of Shares by the Acquirers through the Share Purchase Agreement (SPA) dated July 11, 2019.
- (b) The Acquirers have entered into SPA on July 11, 2019 with the following shareholders ("Sellers") who are also the Promoters of the Target Company, to acquire in aggregate 36,07,500 Equity Shares of Rs.10/- each constituting 65.58% of the paid-up equity and voting share capital of the Target Company at a price of Rs. 21.30 per equity share ("Negotiated Price")

Name	Shares	% of paid-up capital
Kishor A Shah	25,13,600	45.70%
Jyoti K Shah	8,40,000	15.27%
Poonam K Shah	1,00,000	1.82%
Nidhi K Shah	1,00,000	1.82%
Mideast Retail Private Limited	49,900	0.91%
Mideast Energy Limited	4,000	0.07%
Total	36,07,500	65.58%

This agreement has necessitated the Open Offer in terms of Regulation 3(1) and 4 of the SEBI SAST Regulations. The total consideration for the shares being acquired under the SPA Rs. 7,68,39,750/-

(c) The acquirers are experienced in the areas of non-banking financial services and post the acquisition of the Target Company, they intend to carry on the business of Target Company and also venture in the areas of SME loan, Vehicle Loans, Loan against property to general public and offer Management consultancy, corporate solutions and advice on regulatory compliances.

III. SHAREHOLDING AND ACQUISITION DETAILS

The current and the proposed shareholding of the Acquirers is as under:

Details	No. of Shares	% to paid-up Equity
Shareholding as on the Public Announcement (PA) date	NIL	N.A
Shares acquired under SPA dated July 11, 2019	36,07,500	65.58
Shares acquired between the PA date and the DPS date	NIL	N.A
Acquisition under Open offer	14,30,208	26.00%
Post offer shareholding (*)	50,37,708	91.58%

assuming full acceptance under the Open Offer

Save for the shares acquired under the SPA as stated above, none of the Directors or key managerial personnel of SMPL, hold any shares in the Target Company.

IV. OFFER PRICE

- (a) The shares of the Target Company are listed on BSE.
- (b) As per the information available from BSE where the equity shares of the Target Company are listed and traded, the annual trading turnover as percentage to total listed shares was 0.003% as per the computations prescribed under Regulation 2(j) of the SEBI SAST Regulations. As such, the Equity Shares of Supra Pacific Management Consultancy Limited are not frequently traded shares within the meaning of Regulation 2(j) of SEBI SAST Regulations during the 12 calendar months preceding the month in which Public Announcement is made at BSE
- (c) Justification of offer price

The offer price of Rs. 21.30 per Equity Share of the Target Company has been determined after considering the following in terms of Regulations 8(1) and 8(2) of the SEBI SAST Regulations:

VIII. PROCEDURE FOR TENDERING THE SHARES IN CASE OF NON RECEIPT OF LOF

- Persons who have acquired Equity Shares but their names do not appear in the register of members of the Target Company on the Identified Date, or unregistered owners or those who have acquired Equity Shares after the Identified Date, or those who have not received the Letter of Offer, may also participate in this Offer.
- The Open Offer will be implemented by the Acquirers through Stock Exchange Mechanism as provided under the SEBI (SAST) Regulations and the SEBI circular CIR/CFD/POLICY/CELL/ 1/2015 dated April 13, 2015 issued by SEBI.
- The Acquirers have appointed Arihant Capital Markets Limited ('Buying Broker') for the Open Offer through whom the purchase and settlement of the Offer Shares tendered in the Open Offer shall be made. The contact details of the Buying Broker are as mentioned below:

Arihant Capital Markets Limited

1011, Building No. 10, Solitaire Corporate Park Guru Hargovindji Road, Chakala, Andheri (E) Mumbai – 400 093 Tel : 022-42254800; Fax : 022-42254880, e-mail: mbd@arihantcapital.com Contact Person: Mr. Satish Kumar F

- Please note that the shares held in physical form and tendered under the open offer would not be accepted. Shareholders holding shares in physical form are therefore requested to dematerialise their physical shareholding before participating in the Open Offer.
- BSE shall be the Designated Stock Exchange for the purpose of tendering Offer Shares the Open Offer.
- All public shareholders who desire to tender their equity shares under the Open Offer would nave to intimate their respective stock brokers ("Selling Broker") within the normal trading nours of the secondary market, during the tendering period.
- The detailed process of Stock Exchange will be provided in the Letter of Offer which shall be sent to the Public Shareholder of the Target Company.
- IX. The detailed procedure for tendering the shares in the Open Offer will be available in the Letter of Offer that would be mailed to the shareholders of the Target Company as on the identified date.

OTHER INFORMATION х.

- (a) The Acquirers accept full responsibility for the information contained in the Public Announcement / Detailed Public Statement and also the obligations of the Acquirers as laid down in the SEBI SAST Regulations
- Pursuant to Regulation 12 of the SEBI SAST Regulations, the Acquirers / PAC have appointed Arihant Capital Markets Limited, having office at 1011, Solitaire Corporate Park, Building No.10, 1st floor, Guru Hargovindji Road, Chakala, Andheri (E), Mumbai 400093; Tel:022-42254800; Fax:022-42254880 Email:mbd@arihantcapital.com as Manager to the Offer. The contact person is Mr. Amol Kshirsagar / Mr. Satish Kumar P.
- (c) The Acquirers have appointed Purva Sharegistry (India) Pvt. Ltd. as Registrar to the Offer having office : 9, Shiv Shakti Industrial Estate, J. R. Boricha Marg, Near Lodha Excelus, Lower Parel East, Mumbai 400011. Tel: 022-23012518 / 23016761; email: support@purvashare.com. The contact person is Ms. Deepali Dhuri.

(d) This Detailed Public Statement will also be available on SEBI's website at www.sebi.gov.in

